

**Central Administrative Tribunal
Principal Bench**

O.A. No. 3014/2016

New Delhi this the 05th day of September, 2016

Hon'ble Mr. Raj Vir Sharma, Member(J)

Prince
S/o Late Naresh Pal,
H.No. WZ 213, 3rd Floor, Krishna Puri,
Street No.12, Tilak Nagar,
New Delhi -110018. Applicant

(By Advocate: Ms. Jyoti Chaturvedi for Mr. Praveen Chaturvedi)

1. South Delhi Municipal Corporation,
Through it's Commissioner,
Civics Centre, Minto Road Area,
New Delhi - 110002

2. Director Horticulture,
Civics Centre, MCD Building,
Minto Road Area,
New Delhi-110002. Respondents

ORDER (ORAL)

Heard the learned proxy counsel for the applicant. She argued that the applicant had made a representation to the respondents dated 23.11.2015. The respondents have not yet decided the representation. The applicant would be satisfied, if directions are issued to the respondents to decide the aforesaid representation within a time bound manner.

2. Under such circumstances, considering the prayer of the learned proxy counsel for the applicant, the OA is disposed of at the admission stage itself, directing the respondents to decide the representation of the applicant by means of a reasoned and speaking order within a period of three months from the receipt of certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

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